

अंतर्राष्ट्रीय प्रश्न क्रमांक - 2909,
माध्यामीय बिजलीयक श्री जालमालिंद पटेल
समय में बिक्री तिथि 05/12/17

परिशिष्ट 1/3

Retail Supply Tariff Order FY 2017-18

Tariff Schedule – LV-4

LT INDUSTRIAL

Applicability:

Tariff LV-4 is applicable to light, fan and power for operating equipment used by printing press and any other industrial establishments and workshops (where any processing or manufacturing takes place including tyre re-treading). These tariffs are also applicable to cold storage, gur (jaggery) making machines, flour mills, Masala Chakkies, hullers, khandsari units, ginning and pressing units, sugar cane crushers (including sugar cane juicing machine), power looms, dal mills, besan mills, and ice factories and any other manufacturing or processing units (excluding bottling plant) producing/processing food items or processing agriculture produce for preservation/increasing its shelf life and Dairy units (where milk is processed to produce other end products of milk other than chilling, pasteurization etc.)

Tariff:

	Category of consumers	Monthly Fixed Charge (Rs.)		Energy Charge (paise per unit) - Urban / Rural Area
		Urban Areas	Rural Areas	
4.1	Non seasonal consumers			
4.1 a	Demand based tariff* (Contract demand up to 150 HP/112kW)	285 per kW or 228 per kVA of billing demand	180 per kW or 144 per kVA of billing demand	630
4.1 b	Temporary connection	1.3 times of the applicable tariff		

* In case of consumers having contract demand up to 20 HP, the energy charges and fixed charges shall be billed at a rate 30% less than the charges shown in above table for tariff category 4.1a.

4.2 Seasonal Consumers (period of season shall not exceed 180 days continuously). If the declared season or off-season spreads over two tariff periods, then the tariff for the respective period shall be applicable.				
4.2 a	During season	Normal tariff as for Non seasonal consumers	Normal tariff as for Non seasonal consumers	Normal tariff as for Non seasonal consumers
4.2 b	During Off - season	Normal tariff as for Non-seasonal consumers on 10 % of contract demand or actual recorded demand, whichever is more	Normal tariff as for Non-seasonal consumers on 10 % of contract demand or actual recorded demand, whichever is more	120 % of normal tariff as for Non-seasonal consumers

Tariff Schedule – LV - 5**AGRICULTURE AND ALLIED ACTIVITIES****Applicability:**

The tariff LV-5.1 shall apply to connections for agricultural pump, chaff cutters, threshers, winnowing machines, seeding machines and irrigation pumps of lift irrigation schemes including water drawn by agriculture pumps for use by cattle.

The tariff LV-5.2 shall apply to connections for nurseries, farms growing flowers/ plants/ saplings/ fruits, mushroom and grasslands.

The tariff LV-5.3 shall apply to connections for fisheries ponds, aquaculture, sericulture, hatcheries, poultry farms, cattle breeding farms and those dairy units only where extraction of milk and its processing such as chilling, pasteurization etc. is done.

The tariff LV- 5.4 shall apply to connections for permanent agricultural pump, chaff cutters, threshers, winnowing machines, seeding machines and irrigation pumps of lift irrigation schemes including water drawn by agriculture pumps for use by cattle to whom flat rate tariff is applicable.

Tariff:

S. No.	Sub-Category	Monthly Fixed charges (Rs. per HP)	Energy charges (paise per unit)
LV- 5.1			
a) (i)	First 300 units per month	35	430
(ii)	Above 300 units up to 750 units in the month	45	515
(iii)	Rest of the units in the month	45	545
b)	Temporary connections	45	559
c)	DTR metered group consumers	Nil	390
LV-5.2			
a) (i)	First 300 units per month	35	430
(ii)	Above 300 units up to 750 units in the month	45	515
(iii)	Rest of the units in the month	45	545
b)	Temporary connections	45	559

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S. No.	Sub-Category	Monthly Fixed charges (Rs.)	Energy charges (paise per unit)
LV-5.3			
a)	Up to 25 HP in urban areas	90 per HP	490
b)	Up to 25 HP in rural areas	70 per HP	470
c)	Demand based tariff (Contract demand and connected load up to 100 HP) in urban areas	230 per kW or 184 per kVA of billing demand	580
d)	Demand based tariff (Contract demand and connected load up to 100 HP) in rural areas	110 per kW or 88 per kVA of billing demand	580

LV-5.4	Agriculture flat rate tariff exclusive of subsidy*.	Charges payable by the consumer in Rs per HP (for period of 6 months) from April to September	Charges payable by the consumer in Rs per HP (for period of 6 months) from October to March
a)	Three phase- urban	700	700
b)	Three phase- rural	700	700
c)	Single phase urban	700	700
d)	Single phase rural	700	700

*see para 1.2 of terms and conditions

Terms and Conditions:

- 1.1 **Billing of consumers under tariff schedule LV 5.1:** Billing to the consumers covered under tariff schedule LV 5.1 shall be done on a monthly basis based on the consumption recorded in the meter. Unmetered temporary connection under this schedule shall be billed on the basis of assessment of consumption provided under condition 1.3 (ii) of this schedule.

अनुभाग अधिकारी
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